

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
Lok Sabha
UNSTARRED QUESTION NO. : 719
(TO BE ANSWERED ON THE 24th July 2025)
REST HOURS FOR PILOTS

719. DR. K SUDHAKAR

Will the Minister of CIVIL AVIATION

be pleased to state:-

- (a) whether adequate rest hours are provided for commercial pilots in the country and if so, the details thereof;**
- (b) whether all international guidelines with respect to hours of rest for commercial pilots are being followed in the country and if so, the details thereof;**
- (c) the steps taken to ensure the safety of Boeing and other aircraft operated in the country, particularly in light of the Air India-171 crash; and**
- (d) the details of inspections conducted by the Directorate General of Civil Aviation (DGCA) to ensure the safety and security of aircraft in the country during the last five years?**

ANSWER

Minister of State in the Ministry of CIVIL AVIATION
(Shri Murlidhar Mohol)

(a) & (b): Directorate General of Civil Aviation (DGCA) has promulgated Civil Aviation Requirements (CAR) Section 7, Series J, Part III on Flight Duty Time Limitation (FDTL), which broadly stipulates minimum and/maximum rest/maximum duty requirements of pilots to address the issue of stress and fatigue. ;

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Further, to mitigate the stress and fatigue factor of pilots DGCA has updated regulations on FDTL for pilots vide CAR Section 7 Series J Part III REV 2 dated 26.03.2024.;

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(c) & (d): DGCA has a comprehensive and structured civil aviation regulations for safe operation of aircraft and its maintenance. These regulations are continuously updated and aligned with the International Civil Aviation Organisation (ICAO)/European Union Aviation Safety Agency (EASA) standards. ;

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DGCA also has a structured surveillance and audit framework in place i.e. planned and unplanned surveillance of organization /aircraft, which includes regular and periodic audits, spot checks, night surveillance and ramp inspections across all operators, including continuous oversight of maintenance practices.
